

**Relocation of Indian Institute of
advance studies, Shimla**

2357. DR. JINENDRA KUMAR JAIN: Will the PRIME MINISTER be pleased to state;

(a) what decisions have been taken on the proposed relocation of the Indian Institute of Advanced Studies (IIAS) from the former Viceregal Lodge at Shimla; stating the reasons necessitating such relocation;

(b) what has been the performance of the IIAS, and what have been its failings;

(c) what steps have been taken in the past against errant authorities who contributed to its decline;

(d) the reasons for which Government have not introduced changes in this Institute so as to preclude the necessity of relocation; and

(e) what is Government's policy to prevent the use of this historical monument for unsuitable purposes such as a hotel?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) Government has decided that the entire campus of the Indian Institute of Advanced Study, earlier known as the Viceregal Lodge with an area of 127 acres, may be transferred to the Ministry of Tourism for being developed as a major tourist resort by I.T.D.C. with the stipulation that the main building will not be used for touring purposes. The relocation of the Institute is not linked to its performance. Government of Himachal Pradesh have offered some alternative sites for the shifting of the Institute.

(b) to (d) The organisation of the Institute has been periodically examined by Review Committees, the last one being under the Chairmanship of Prof. Krishna Kriplani in 1980. After considering the recommendation of the Krishna Kriplani Committee, the Govern-

ment restructured and reorganised the Institute's activities and functions from April 1984. The Government also reorganised the Governing Body of the Institute. The Government is generally satisfied with progress made by the Institute after its restructuring and reorganisation in 1984.

(e) Government of Himachal Pradesh has proposed that the Himachal Pradesh State Museum, Shimla, may be shifted to the main building of the Viceregal Lodge. The exact use of the main building will be decided later.

**Controlling the pollution caused by
vehicles**

2358. SHRI MENTAY PADMANABHAM: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state;

(a) whether Government have initiated any programme of controlling pollution caused by vehicles all over the country;

(b) if so, the details thereof;

(c) whether any financial incentives are being given to the States for strict implementation of such programmes;

(d) what are the details of the finances being allotted under the programme;

(e) whether the performance by different States is being regularly monitored; and

(f) the results thus obtained so far?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILA-MANI ROURAY): (a) and (b) Yes, Sir. The steps taken to control vehicular pollution in the country include the following:

(i) Gross and mass emission standards for petrol as well as diesel driven vehicles have been notified on 2.6.89 under the amended Motor Vehicles Act, 1988 and are being implemented from 1.3.1990.

(ii) Public awareness campaigns.